

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter not filed.

Bench
11/1/01

Counter not filed.

Bench
26/2/01Counter filed -
Copy served.2. Respondent not
filed.Bench
25/3/01

Counter not filed.

Bench
25/5/01

Admission

Bench
16/6/01Order dated 19.6.2001

Heard Shri S.R.Mishra, learned counsel for the petitioner and Shri D.N.Mishra, learned Standing Counsel for the respondents. In this Original Application the petitioner has prayed for quashing the disciplinary proceedings at Annexure-1 and the order of punishment dated 4.8.1999 at Annexure-7. Respondents in Page-2 of their counter have stated that ~~the~~ against the punishment dated 4.8.1999 the applicant had filed appeal before the appellate authority on 15.9.1999 and the appellate authority, after going through the appeal and relevant record set aside the above punishment and directed that if the disciplinary authority so desires, he may initiate fresh proceedings. In view of the fact that the punishment imposed on the applicant has already been set aside by the appellate authority, this O.A. praying for quashing the punishment has become infructuous. In view of this the O.A. is disposed of for having become infructuous, but without any order as to costs.

John M. Chandy
VICE-CHAIRMAN
19.6.2001

MEMBER (JUDICIAL)